

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE PREM NARAYAN SINGH**

**ON THE 10<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 22140 of 2024**

**BETWEEN:-**

**AAKASH S/O MUNNA KAUSHAL, AGED ABOUT 22  
YEARS, OCCUPATION: JOB 16, LAXMIPURI COLONY,  
INDORE (MADHYA PRADESH)**

**.....APPLICANT**

**(BY SHRI GAJENDRA SHARMA, ADVOCATE)**

**AND**

**THE STATE OF MADHYA PRADESH STATION HOUSE  
OFFICER THROUGH POLICE STATION MALHARGANJ  
INDORE (MADHYA PRADESH)**

**.....RESPONDENT**

**(BY SHRI A.S. PARIHAR, GOVT. ADVOCATE)**

*This application coming on for admission this day, the court passed the  
following:*

**ORDER**

This is an application filed under Section 439 of Cr.P.C. on behalf of the applicant.

2. After arguing at length, learned counsel for the applicant prays for withdrawal of the application.

3. Prayer is allowed.

4. Accordingly, present MCRC is dismissed as withdrawn.

**(PREM NARAYAN SINGH)**

VD

